

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:5301

ANSWERED ON:28.04.2003

ENVIRONMENTAL CLEARANCE TO PROJECTS ALONG COASTAL REGION

ADHIR RANJAN CHOWDHURY;CHARAN DAS MAHANT;SHYAMA SINGH

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether the Government have decided to examine all new developmental projects along the coastal region to conserve and manage ground water resources in the wake of reports of increased salinity due to over extraction;

(b) if so, the details and the facts thereof;

(c) whether the environmental clearance to projects along the coastal region would be accorded keeping in view a check on ground water extraction; and

(d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI DILIP SINGH JU DEV)

(a), (b): For the purpose of conserving and protecting the coastal environment, the Central Government issued Coastal Regulation Zone (CRZ) Notification, 1991 which regulates developmental activities within the CRZ area. The CRZ Notification prohibits harvesting or drawal of ground water and construction of mechanisms therefor within 200 meters of the high tide line (HTL). However, drawal of ground water through ordinary wells by manual methods for drinking, horticulture, agriculture and fisheries is permitted within 200 - 500 meters of the HTL in CRZ area.

(c) & (d): The Central Government while examining developmental project proposals under the CRZ Notification, 1991 and Environment Impact Assessment Notification, 1994 stipulates stringent conditions to conserve ground water.